

*IN THE INCOME TAX APPELLATE TRIBUNAL
KOLKATA BENCH "B" KOLKATA*

Before Shri Sudhakar Reddy, Accountant Member
Shri Aby. T. Varkey, Judicial Member

आयकर अपील सं.य/ ITA No. 1433/Kol/2019 Assessment Year:2013-14

Shree Durga Agencies Ltd PAN: AA ECS 0556L	<u>बनाम/</u> <u>V/s.</u>	D.C.I.T, Circle-7(2), Kolkata
अपीलार्थी /Appellant	..	प्रत्यर्थी /Respondent

Hearing through video Conferencing

अपीलार्थी की ओर से/By Appellant	None appeared
प्रत्यर्थी की ओर से/By Respondent	Shri Jayanta Khanra, JCIT, Ld.DR
सुनवाई की तारीख/Date of Hearing	05-03-2021
घोषणा की तारीख/Date of Pronouncement	05-03-2021

आदेश /O R D E R

Per Bench

This is an appeal filed by the assessee directed against the order of the Learned Commissioner of Income-tax (Appeals), 3, Kolkata dated 22-04-2019 for the assessment year 2013-14.

2. At the outset, it is noticed that the assessee seeks permission from this Bench to withdraw its appeal (ITA No. 1433/Kol/19) as it has opted to avail the scheme under "Vivad Se Vishwas" vide its application dated 26-02-2021. The assessee stated that the Ld. Pr. CIT had issued a certificate (Form No.3) to this effect.

3. In view of above, we accept this application of assessee and dismiss this appeal as withdrawn.

4. In the result, the appeal of the assessee is dismissed.

Order pronounced in open court on 05-03-2021

Sd/-
(Aby. T. Varkey)
Judicial Member

Sd/-
(J.Sudhakar Reddy)
Accountant Member

दिनांक:- 05-03-2021 कोलकाता

**PP/Sr.PS

आदेश की प्रतिलिपि अग्रेषित / Copy of Order Forwarded to:-

1. अपीलार्थी/Appellant/Assessee: M/s. Shree Durga Agencies Ltd C/o Subash Agarwal & Associates, Advocates Siddha Gibson, 1 Gibson Lane, Suite 213, 2nd Fl., Kolkata-69.
2. प्रत्यर्थी/Respondent-DCIT, Circle-7(2), Aayakar Bhawan,P-7 Chowringhee Sq., Kolkata-69..
3. संबंधित आयकर आयुक्त / Concerned CIT
4. आयकर आयुक्त- अपील / CIT (A)
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण कोलकाता / DR, ITAT, Kolkata
6. गार्ड फाइल / Guard file.

/True Copy/

By order/आदेश से,

सहायक पंजीकार
आयकर अपीलीय अधिकरण,
कोलकाता ।